

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 11072/2018

ALIGARH MUSLIM UNIVERSITY

Appellant(s)

VERSUS

HAR PRASAD(DEAD) THR LR. & ORS.

Respondent(s)

(IA No. 51649/2021 - EXEMPTION FROM FILING AFFIDAVIT)

WITH

C.A. No. 11071/2018 (III-A)

(IA No. 160722/2018 - CLARIFICATION/DIRECTION and IA No. 51664/2021 - EXEMPTION FROM FILING AFFIDAVIT and IA No. 105573/2020 - EXEMPTION FROM FILING O.T. and IA No. 171507/2018 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 8937/2013 (XI)

(IA No. 48900/2023 - APPLICATION FOR ABATEMENT and IA No. 48902/2023 - APPLICATION FOR PERMISSION and IA No. 1/2013 - CONDONATION OF DELAY IN FILING and IA No. 48905/2023 - EXEMPTION FROM FILING O.T.)

Date : 31-08-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s)

Mr. Shadan Farasat, AOR
Ms. Warisha Farasat, Adv.
Mr. Harshit Anand, Adv.
Mr. Aman Naqvi, Adv.
Ms. Hrishika Jain, Adv.
Ms. Natasha Maheshwari, Adv.
Ms. Mreganka Kukreja, Adv.

For Respondent(s)

Mr. Rajinder Mathur, AOR

Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Rajesh Gulab Inamdar, Adv.
Mr. Praveen Jain, AOR

Mr. Akshat Kumar, AOR

Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.
Mr. Vinayak Mohan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As stated across the Bar by the learned counsel for the appellant that he has been recently engaged in the matter and wants to seek detailed instructions from the appellant-University, list the matter after six weeks.

It is reported that in SLP(C) No. 8937/2013, the contesting respondent has died. However, steps be taken for substitution of legal representatives of the deceased respondent.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER